Title: Issue regarding violating the procedures and siphoning the money taking from the Government by the Prerana Education and Social Trust in Karnataka.

SHRI H.D. DEVEGOWDA: This is not an issue pertaining to any Member. ...(Interruptions) This is an issue pertaining to a Trust which was violating the procedures and siphoning the money by taking favours from the Government on a quid pro quo basis....(Interruptions) There is a nexus between the corporate houses and the Chief Minister who has given certain concessions to the company....(Interruptions)

Madam, I would like to quote what Shri Atal Behari Vajpayee said. When Shri Atal Behari Vajpayee was the Leader of the Opposition, he raised the Antulay issue in the very same House, who was forced to resign…(Interruptions) Shri Antulay was the former Chief Minister of Maharashtra....(Interruptions) I repeat Shri Vajpayee raised that issue when he was the Leader of the Opposition....(Interruptions) In this connection, I would like to ask Shrimati Sushma Swaraj how they are not allowing me to raise this issue. Let us raise it…(Interruptions) I have got all the documents....(Interruptions)

Madam, these are the proceedings wherein Shri Atal Behari Vajpayee raised the issue of Shri Antulay, the former Chief Minister of Maharashtra....(*Interruptions*)

MADAM SPEAKER: Nothing will go on record except the version of Shri H.D. Devedowa.

(Interruptions) â€!*

SHRI H.D. DEVEGOWDA: Madam, I would like to mention that the Prerana Education and Social Trust has swallowed Rs.27 crore from the corporate houses....(*Interruptions*) I would like to tell you that the South-West Mining Limited is a public limited company and incorporated in 1996. Its present address is Vidyanagar, Tornagallu, Sandur (Tk), Bellary District, Bellary. From that place, they have taken Rs.20 crore. ...(*Interruptions*) I would like to tell you about this....(*Interruptions*)

Madam, I would like to tell you that M/s. MML has raised the demand of Rs. 118 crore till September, 2006. ...(*Interruptions*) Madam Speaker, we will not allow them when they speak. How can they disturb like this? ...(*Interruptions*)

This Prerana Educational and Social Trust has taken donations from several companies and individuals amounting to Rs. 27.18 crore. They have taken Rs. 1.37 crore from Adarsh Developers, Rs. 3.40 crore from Industrial Techno Manpower Services Private Limited, Rs. 3.40 crore from Jai Bharath Technical Private Limited, Rs. 4.30 crore from Shri B.M. Jayashankar, Rs. 50 lakh from Prof. Jawahar. Rs. 50 lakh from Prof. Doreswamy, Rs. 50 lakh from Shri B.Y. Raghavendra, Rs. 3.2 crore from Real Technical Solutions Private Limited, Rs. 10 crore from South West Mining Limited and Rs. One lakh from Shri B.Y. Vijayendra. The total amount received comes to Rs. 27.18 crore. ...(*Interruptions*)

Madam, I would like to submit that the paid up capital of another company namely, Industrial Techno Manpower Supply and Services Private Limited is Rs. One lakh only. They have shown a loss of Rs. 171 lakh during last year, but they have given a donation of Rs. 3.40 crore to this trust. Then, another company's name is Jai Bharat Technical Services Private Limited. Their share capital is only Rs. One lakh, their loss is Rs. 135 lakh, but they have made a donation of Rs. 3.40 crore. The name of another company is Real Technical Solutions Private Limited. Their share capital is also only Rs. One lakh and they have made a donation of Rs. 3.20 crore. This is how all the money has been siphoned off and they have all given a donation to the tune of Rs. 27 crore to Prerana Educational Trust. ...(Interruptions)

I will prove all these things with documents. This is how the Karnataka Government, in collusion with the Chief Minister and local officials siphoned off this money to this trust. ...(*Interruptions*)

MADAM SPEAKER: Please conclude.

...(*Interruptions*)

SHRI H.D. DEVEGOWDA: Madam, there is a letter written by the Secretary of the Revenue Department of the Government of Karnataka to the Principal Secretary to the Chief Minister on 7th June, 2010 in which he wrote about the encroachment of the lake land by Adarsh Developers in Deverabeesanahalli area. ...(*Interruptions*) He wrote in this letter that this company is using the road constructed by them and it is not a public road. As per the order of the hon. High Court in W.P.31343/95, the lake land cannot be granted or allotted for any other purpose. ...(*Interruptions*) Any action on the part of the Government to allow or permit utilization of lake bed land for any other purpose like road would amount to contempt of

court. ...(Interruptions) He further states in that letter that this is the second case concerning a developer where the Chief Minister's office has intervened and if we do not take any action against encroachments by powerful people and developers, we will have no moral courage to initiate action against any other encroacher. ...(Interruptions) This is the letter written by the Secretary of the Revenue Department to the Principal Secretary to the Chief Minister. ...(Interruptions)

MADAM SPEAKER: Alright. You have made your point. Thank you very much.

...(Interruptions)

MADAM SPEAKER: Hon. Members, those who want to associate with this matter, please send your slips to the Table. Shri Rewati Raman Singh.

...(Interruptions)

SHRI KAMAL KISHOR 'COMMANDO' (BAHRAICH): Madam Speaker, I would like to associate myself with the matter raised by Shri Devegowda.

श्री जगदम्बिका पाल (डुमिरयागंज): अध्यक्ष महोदया, मैं आपका बहुत आभारी हूं। आज हम भारत की लोक सभा में लोगों का पूर्तिनिधित्व करते हैं और लोक सभा में जो भी सदस्य चुनकर आये हैं, इन पूजातांतिक मूल्यों में सबसे ज्यादा सार्वजनिक जीवन में यदि कुछ है तो इनटिग्रिटी हैं, लोगों की क्रेडिबिलिटी हैं। यह स्वाभाविक हैं कि कहीं भी किसी भी सार्वजनिक जीवन के किसी व्यक्ति की, मंत्री की, मुख्य मंत्री की या सत्ता या विपक्ष से अगर किसी की भी इनटिग्रिटी और के्डिबिलिटी जाती हैं तो निश्चित तौर से उससे पूरे जीवन में क्षरण होता हैं, पूजातांतिक मूल्यों पर कुठाराघात होता हैं। यह सवाल किसी सत्ता पक्ष या पूतिपक्ष का नहीं हैं।

महोदया, आज हमने जो महत्वपूर्ण नोटिस दिया है, उसमें ...(<u>व्यवधान</u>) अभी तो हमने किसी का नाम भी नहीं लिया, फिर आप क्यों परेशान हो रहे हैं? ...(<u>व्यवधान</u>) इसी सदन ने दुनिया के पूजातांत्रिक मूल्यों में एक ऐसा मानदंड स्थापित किया है, जो आज भी दुनिया के लिए एक आदर्श हैं। इसी पार्लियामैंन्ट में अगर हमारे कुछ माननीय सदस्यों ने पिछली लोक सभा में पैसे लेकर पूष्त पूछे थे तो उन्हें लोक सभा की सदस्यता से वंचित होना पड़ा था। अगर यह मूल्य भी स्थापित करने का काम किया हैं तो इस सदन ने किया हैं, जिसके लिए मैं सदन को बधाई देना चाहता हूं। ...(<u>व्यवधान</u>) यहीं तक नहीं अगर आज पूरी दुनिया में कहीं डेमोक्रेटिक प्रैविटस हैं, अमरीका में भी हाउस ऑफ रिपूजेन्टेटिन्ज में चार्ल्स बी. रंगेल जो वहां की सीनेट के मैम्बर थे,

सीनेट के मैम्बर थे, उन्होंने अपने पैंड से एक एन.जी.ओ. के लिये कुछ डोनेशन इक्ट्रा किये थे जिसके कारण यू.एस. के हाउस ऑफ रिप्रेजंटेटिव से उनको सपेंड किया गया , उनके खिलाफ निन्दा प्रताव किया। चाहे अमरीका हो, वहां की डैमोक्रेसी हो या भारत की हो, हम आज अपने सार्वजिक मूल्यों को बनाये रखने के लिये किसी हद तक जा सकते हैं। आज स्वाभाविक हैं कि जब किसी राज्य के मुख्यममंत्री के खिलाफ, यह लगता है कि प्रेरणा एजुकेशनल ट्रस्ट ने उन कम्पनियों से 27 करोड़ रुपया लिया जो कम्पनियां घाटे में चल रही थीं और उस घाटे के कारण उन्हें लाभ पहुंचाया। कर्नाटक सरकार को 118 करोड़ रुपये का घाटा हुआ है। में कहना चाहता हूं कि आज इन कम्पनियों ने प्रेरणा एजुकेशनल ट्रस्ट, जिसमें मुख्यमंत्री के परिवार के लोग उसके सदस्य और ट्रस्टी हैं, को 3 करोड़ 40 लाख रुपये का डोनेशन दिया जो खुढ कम्पनियों ने प्रेरणा एजुकेशनल ट्रस्ट, जिसमें मुख्यमंत्री के परिवार के लोग उसके सदस्य और ट्रस्टी हैं, को 3 करोड़ 40 लाख रुपये का डोनेशन दिया जो खुढ कम्पनियों है। इसी तरह जय भारत टैवनीकल कम्पनी, इन्होंने 3 करोड़ 40 लाख रुपया दिया। इसी तरह से रियल टैवनीकल सोल्यूशन प्रा. लिमिटेड ने 3 करोड़ 20 लाख रुपया दिया। साऊथ-वैस्ट लाईनिंग कम्पनी ने 10 करोड़ रुपया दिया, और 20 करोड़ रुपया उन कम्पनियों से लिये गए हैं जिन्हें कर्नाटक सरकार ने लाभ पहुंचाने का काम किया है।...(खावधान) अध्यक्ष महोदया, अगर काले धन को वापस करने की बात .यहां की जाती है तो यह मामला भी ऐसा ही है...(खावधान)

श्री पन्ना लाल पुनिया (बाराबंकी): श्री जगदम्बिका पाल जी द्वारा उठाए गये मुद्दे से खुद को सम्बद्ध करता हूं।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग वापस जाइये।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : बस हो गया, आपकी बात आ गई, अब आप तोग वापस जाड़चे_। श्री रेवती रमण सिंह जी, आप बोतिये_।

…(<u>व्यवधान</u>)

अध्यक्ष महोदया : अब दूसरा मसला हो गया_। अब आप वापस जाइये_। आपका गला सूख जायेगा_। अब आप जाइये**,** आप लोगों ने बहुत मेहनत की_। अब जाइये, बैठ जाइये_।

…(<u>व्यवधान</u>)

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12.41 hrs.

At this stage Shri Anant Kumar Hegde and some other hon. Members went back to their seats